## NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH **NEW DELHI**

C.P NO. 122(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S.K.MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016

NAME OF THE COMPANY:

Sanjiv Gupta

Vs.

M/s. Getit Infoservices Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242					
S.NO.				NTATION	CICNATIVE
2.	Ms. Mona	Tomar, Advoca	Advocate	Applicant M/s Bajoy Finance Ltd	
1 2. 3. 4.	Mr. Vipul	Ganda; Sr. Advo Ganda; Advocate Oommen, Advocate Khanna; Advocat	eate }	Job the Petitioner	
1.	RAJAT JO	NEJA, Adv	- Lespond	cul- No.324 -	Rajations
2.	Mr. Vidu	nav Vadrict, s r Bhotia, A.W.	ov. Adv. ?	Respondent 18	Shatie
1.	Mr. AMIT	CHADHA, So. Adv			ilono
2.	PUSUKAK	NATIONAL COMPA	NY LAW TR AL BENCH	IBUNAL	
4.	ANKUR KH	T SWAROOP ADV. I ANDELWAL, ADV. I AUS MAD, ADV.	+ A2	lvocals for R-2	Alika.

## Order

We have heard learned counsel at some length and there is consensus between them that reply to the main petition has to be filed within two weeks, with a copy in advance to the counsel opposite. Respondent No. 1 shall also file reply to the waiver application additionally, as Respondent No. 2 has already served a copy of the reply to the application on the applicant — petitioner. Let the same be filed in the registry. Needful shall be done within a week. Respondents No. 3 & 4 have already filed their reply.

- 2. However, filing of reply to the main petition or the application shall not prejudice the rights of the respondents under any other provision of law including Sec. 45 of the Arbitration and Conciliation Act, 1996.
- 3. CA 126/PB/2016 shall be taken up with the main case.

List for arguments on 09.11.2016.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(S.K. MOHAPATRA) MEMBER (T)

17.10.2016 (P.K.Sud)